

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IB/436/ND/2023

IN THE MATTER OF:

Aditya Birla Finance Limited	...	Applicant
Versus		
Sandeep Jha	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 16.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Sandhya Chawla, Advocate
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Ld. Counsel for the Applicant is present physically and submitted that they have filed the proof and affidavit of service however, the same is not on Board. Let the Applicant take steps to cure the defects, if any, and upload the same on the DMS portal.

Let this matter be posted to **04.03.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)